

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) According to information so far received in the Labour Bureau, the loss of production due to strikes and lock-outs during the period January—July, 1982 was Rs. 96.69 crores.

(b) Strikes and lockouts were generally due to disputes over 'wages and allowances', 'bonus', 'personnel and retrenchment', 'leave and hours of work' and 'indiscipline and violence';

(c) Government is keeping a constant watch on the industrial relations situation in the country. Industrial Relations Machinery both at the Centre and in the States continues to make efforts to reduce work stoppages and losses of mandays and production through preventive mediation, conciliation, adjudication and arbitration, as necessary under the existing statutory provisions and voluntary arrangements.

Rehabilitation of freed Bonded Labourers Act.

597. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether a blue print for the rehabilitation of freed bonded labourers has been circulated to the States taking note of the urgency and complexity of the problem; and

(b) if so, what is the exact nature of the scheme for rehabilitating these poorest of the poor; and the reaction of the States in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) Yes, Sir.

(b) The blue print contains fifteen components of physical and economic rehabilitation such as:

(i) Allotment of house-site and agricultural land;

(ii) Land development (including irrigation of lands already in their possession and irrigation of lands allotted);

(iii) Provision of low cost dwelling units;

(iv) Agriculture;

(v) Credit (including consumption loan);

(vi) Horticulture;

(vii) Animal Husbandry, dairy, poultry, piggery, fodder cultivation, etc.;

(viii) Training for acquiring new skills; developing existing skills; Role of TRYSEM;

(ix) Traditional arts and crafts;

(x) Wage employment, enforcement of minimum wages etc.

(xi) Collection and processing of Minor Forest Produce;

(xii) Health, medical care and sanitation etc.;

(xiii) Supply of essential commodities;

(xiv) Education of children of bonded labourers; and

(xv) Protection of civil rights.

The blue print has stressed that physical and economic rehabilitation must go side by side with psychological rehabilitation. It also contains guidelines for bringing about an integration of the Centrally Sponsored Scheme for the rehabilitation of bonded labourers with similar other schemes viz., Integrated Rural Development Programme, National Rural Employment Programme and Special Component Plan for development of Scheduled Castes and Tribal Sub-Plan and other ongoing schemes of the State Government so as to pool and integrate the resources available under different schemes in an imaginative and skilful manner for the purpose of an effective and permanent rehabilitation of bonded labourers. Emphasis has been laid on the aptitude, the resourcefulness and skill of the beneficiaries before selection of any scheme. So far, replies have been received only from

the Governments of Karnataka, Mizoram, Goa, Daman and Diu and Assam. While the Government of Karnataka have welcomed the guidelines and have stated that they are taking necessary follow up action, the others have reported that, in view of non-existence of the bonded labour system in the State/Union Territory, the question of rehabilitation of bonded labourers does not arise.

Provident Fund Dues

598. SHRI SHRIDHAR WASUDEO DHABE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the steps taken for recovery of Provident Fund dues from the managements of news agencies i.e. U.N.I., Hindustan Samachar, Samachar Bharati and P.T.I.; and

(b) the year up to which slips have been issued to the employees working in these news agencies?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) The requisite information is being collected, and will be laid on the Table of the House.

Amendment of Trade Unions Recognition Act

599. SHRI SHIVA CHANDRA JHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are considering to amend the Trade Unions Recognition Act;

(b) if so, what are the details in this regard; and

(c) what is the total number of workers organized under trade unions vis-a-vis the total number of industrial workers in the country, Central Trade Union Federation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) There is no Trade Unions Recognition Act. The Trade Unions (Amendment) Bill, 1982 has, however, been introduced in the Lok Sabha.

(c) As per the published statistics (year 1978) there are 7,755 trade unions in the country who are submitting returns to Registrars of Trade Unions and their membership is 5,708,000. Information regarding the total number of industrial workers in the country, Central Trade Unions Federation-wise, is not available as all the Central Trade Union Federations have not given their membership claims for facilitating verification.

Compensation to Dependents of Workers killed on Duty

600. SHRI SURAJ PRASAD SHRI INDRADEEP SINHA SHRI YOGENDRA SHARMA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of workers killed and also injured who were engaged in various construction sites such as stadia, roads, over-bridges, flyovers etc., in connection with the Asiad in Delhi;

(b) how many of them have received compensation and the total amount involved; and

(c) what arrangements, if any, have been made for rehabilitating the dependents of the dead and injured workers by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): (a) According to available information, 12 workers have died and 29 were injured.

(b) The dependents of 4 persons have been paid compensation amounting to Rs. 69,000 through the Commissioner of Workmen's Compensation. In two, cases,